GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2658
ANSWERED ON:26.08.2013
CHECK ON POLLUTION AROUND TOURIST AREAS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken note that sewage and garbage are being dumped in tourist areas around sea coasts in the country;
- (b) if so, the details thereof;
- (c) whether Central Pollution Control Board has advised for development of proper system of collection and transportation of domestic wastes in the country;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government including the maintenance of pollution free tourist areas in the country?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) No instance of dumping of sewage and garbage in tourist areas around sea coasts have come to the notice of the Ministry of Environment and Forests. However, it has been observed that in some tourist cities located around sea coast, sewage and garbage are dumped without proper treatment. Due to improper drainage network and non-existence of sewage treatment plants, the untreated/partially treated sewage is disposed in to sea coast.

The Ministry of Environment and Forests has notified the Municipal Solid Wastes (Management and Handling) Rules, 2000. The norms for collection, segregation, storage, transportation, processing and disposal of municipal solid wastes have been specified under these Rules. As per these Rules, every municipal authority, within its territorial area, is responsible for implementation of the provisions of these rules, and also for development of infrastructure for collection, storage segregation, transportation, processing and disposal of municipal solid wastes.

As per the Coastal Regulation Zone Notification, 2011, the Beach Resorts are permitted in coastal area between 200 m to 500 m from High Tide Line after examination of the Environment Management Plan, especially relating to proper management of solid and liquid wastes. Clearances are granted subject to various conditions on environmental safeguards which include conditions on collection, treatment and proper disposal of solid and liquid wastes in conformity to Pollution Control Board's norms.